

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

CP (IB) No.255/Chd/Hry/2023

IN THE MATTER OF:-

Raghav Fuels

... Petitioner

Vs.

Navdeep Singh

...Respondent

(Prop. Navrang Infrastructure Inc.)

Under Section: 95, IBC 2016

Order delivered on 11.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. G. S. Sarin,PCS

For the RP : Ms. Swati Saluja, Advocate

For the personal guarantor : Mr. APS Madaan, Advocate

ORDER

A date is requested by Id. counsel for the RP for filing response/reply to the objections. Let the same be filed within one week with a copy in advance to the counsel opposite. It will be the last opportunity. Let the matter be listed on 12.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**